

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD
REGIONAL BENCH, COURT NO. 3**

EXCISE APPEAL NO. 11601 OF 2016

(Arising out of OIA-BHV-EXCUS-000-APP-126-128-15-16 dated 22/03/2016 passed by Commissioner of Central Excise and Service Tax-Rajkot)

SAMUDRA ALLOYS PVT LTD

Appellant

Plot No,32 Ship Breaking Yard Alang
Bhavnagar, Gujarat

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
SERVICE TAX-RAJKOT**

Respondent

Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot,Gujarat-360001

With

EXCISE APPEAL NO. 11602 OF 2016

(Arising out of OIA-BHV-EXCUS-000-APP-126-128-15-16 dated 22/03/2016 passed by Commissioner of Central Excise and Service Tax-Rajkot)

Manish Bansal

Appellant

Director Of M/s Samudra Alloys Pvt Ltd
Plot No,32 Ship Breaking Yard, Alang.
Bhavnagar, Gujarat

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
SERVICE TAX-RAJKOT**

Respondent

Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot,Gujarat-360001

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Rajesh R Kurup, Superintendent (AR)

CORAM:

HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)

Final Order No. 10319-10320/2024

DATE OF HEARING/ DECISION: **01/02/2024**

RAMESH NAIR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeals have come up for hearing on 31.08.2023, 18.10.2023, 03.11.2023, 22.11.2023, 11.01.2024

and 01.02.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeals. Accordingly the appeals are dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Both the sides are at liberty to approach this Tribunal if they wish to pursue the appeals.

(Dictated and pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(C. L. MAHAR)
MEMBER (TECHNICAL)

Arpita